

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.261/MP/2017  
Along with IA No. 92/2017**

Subject : Petition seeking set-aside the bill dated 6.11.2017 of the CTU (PGCIL) towards LTA Charges for the Kudgi Transmission System

Date of Hearing : 16.1.2018

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Swapna Sheshadri, Advocate, NTPC  
Shri Sitesh Mukherjee, Advocate, Power Grid  
Shri Deep Rao, Advocate, Power Grid

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed to set aside the bill dated 6.11.2017 raised by the PGCIL towards the LTA. Learned counsel further submitted that the petitioner has made the payment in accordance with the Commission's order dated 27.6.2016 and 17.10.2017 in Petition No. 236/MP/2015 and Review Petition No. 44/RP/2016 respectively. Since, the orders dated 27.6.2016 and 17.10 2017 have not been challenged, the methodology of recovery of charges for all the elements of Kudgi Transmission System stands decided.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if not already served already. The Commission directed the respondent to file their reply, on or before 19.2.2018 with an advance copy to the petitioner, who may file the rejoinder, if any, on or before 28.2.2018. The Commission directed that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on this account.

4. Learned counsel for the petitioner further submitted that the petitioner has filed an IA and requested to pass ad-interim ex- parte order staying the bill dated 6.11.2017. Considering the submission of learned counsel for the petitioner, the

Commission directed PGCIL not to take any coercive measures against the petitioner till the next date of hearing. Accordingly, IA No. 92/2017 was disposed of.

5. The petition shall be listed for hearing on 22.3.2018.

**By order of the Commission**

**(T. Rout)**  
**Chief (Legal)**